despite the law prohibiting their employment in such industries;

(b) whether Government are also aware that most of the child labourers remain illiterate and many of them suffer from chronic ailments such as T.B., Cancer etc.

(c) if so, whether Government proposed to make it compulsory for the employers of children to send such children to schools in the evening or night schools and insure them against disease and occupational accidents.; and

(d) if not, the reasons therefor and what action Government propose to take to improve the lot of child labourers in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SING GHATOWAR): (a) and (b) Government is aware that many children areworking under difficult conditions and they are not able to avail of the educational facilities due to socio-economic compulsions.

(c) and (d) A number of legislations have been enacted with a view to protect the children from exploitation at work and also to improve their working conditions. Social security benefits concerning workers' compensation and also insurance are available as per legislative provisions and specific schemes for all workers. The National Policy on Child Labour 1987, inter alia, envisages project based plan of action in areas of concentration of child labour and focussing on general development programme for the benefit of child labour. Financial assistance to voluntary organisations is also provided for taking up action-oriented projects. All these welfare projects generally have an integrated approach comprising educational, vocational training, nutritional, health .care etc. Many State Governments also have legislated making educational compulsory for all children. Hence, there is no proposal to compel the employers to enstire education of children.

207* [*Transferred to the 12tj May* 1992]

Minimum wages of mine workers

2073. SHRI CHANDRA MOHAN SINHA: Will the PRIME MINISTER be pleased to state:

(a) what is the level of minimum wages of piece rated mining labourer and a timerated labourer at the Badampahar, Sulaipat, Gorumohisani Purunapani Iron ore mines at present;

(b) what are other facilities being provided to the labourers apart from the wages by the employers; and

(c) what are the names of the lease holders of these mines and what is the average daily output in each of these mines in the year 1991-92?

THE DEPUTY MINISTER IN THE MINISTRY OF (LABOUR (SHRI PABAN SING GHATOWAR): (a) to (c) Information is being collected and will be laid on the Table of the House.

बीड़ी-मजदूरों के लिए कल्याण योजनायें

2074 मौलामा ध्रोबेबुल्ला खान आजमी क्या प्रधान मंत्री यह बताने की क्षपा करेंगे कि :

(क) सरकार ढारा बीड़ी-मजदूरों के ग्रधिकारों के संरक्षण हेतु क्या-क्या कदम उठाए जा रहे हैं :

(ख) बीडी-मजदूरों के कल्याण हेतु इस समय कौन-कौन सी कल्याण योजनायें चलायी जा रही हैं ; श्रीर

(ग) उनका ब्यौरा क्या है ?

अस संतालय में उप-मंती (श्रो पवन सिंह घटोवर) : (क) बीड़ी और सिंगार कर्मकार (नियोजन की शर्ते) श्रिधिनियम, 1966 और इसके श्रंतर्गत बनाए गए नियमों में बीड़ी कर्मकारों की कार्यदशाओ को नियमित करने और नियो-क्ताओं या टेकेदारों के शोषण से उनको बचाने के प्रावधान शामिल हैं । राज्य